

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.10/2020 in OA No.89/2020

This the 07th day of January, 2021

**Corman : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Shri Jayesh
Son of Late Shri Harshanrai Bhatt,
Age 59 years, working as LDC
In the office of the respondent No.2
Residing at 23, Jay Yamuna Society
Nr. Maniyasha Society, Maninagar East,
Ahmedabad Applicant.
(By Advocate : Shri M.S.Trivedi)

VERSUS

1. Shri Mayank Agarwal or his successor
The Director General,
O/o. D.G. Doordarshan Bhavan,
Prasar Bharti, Mandi House,
Maharshi Copernicus Marg,
New Delhi 110 001.
2. Shri Kamlendra Savbhai or his successor
The Director
O/o. Director, Doordarshan Kendra
Thaltej Tekra, Ahmedabad 380 054.
3. Shri Murali Raoji or his successor
The Dy. Director (E)
O/o. the Dy. Director (E)
Zonal Head (Cadre Controlling Authority)
All India Radio, Nr. Income Tax Circle,
Navrangpura, Ahmedabad 380 009. Respondents.
(By Advocate : Ms. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the respondents, Ms.R.R.Patel submits that they have filed their reply. The respondents have also issued Form No.24 in

consultation with the Accounts Office. Hence, the respondents have complied with the directions issued by this Tribunal in OA No.89/2020.

2. On the otherhand, counsel for the applicant, Shri M.S.Trivedi submits that the respondents have not stated correct facts of the services record of the applicant in Form No.24 and erroneously shown length of qualifying service only 24 years, 09 months, 20 days. In fact, the applicant had rendered service for the period from 09.08.1985 to 12.05.1995 on contractual bases and the said period has not been considered by the respondents and thereby it cannot said that they have complied with the direction issued by this Tribunal.

3. We have gone through the orders passed by this Tribunal in OA No.89/2020. Para 2 & 3 of the said order reads as under :

“2. The backdrop facts of the case of applicant as has been pleaded are that previously he has preferred OA No.167/2014 for non consideration of his request for counting past service rendered by him on contractual basis during the period between 09.08.1985 to 12.05.1995 and this Tribunal, without expressing any opinion as to the merits or demerits of the claim of the applicant, disposed of the said OA observing that sub-rule (1) of Rule 32 of CCS (Pension) Rules, 1972 provides that a Government servant on completing twenty-five years of service or on his being left with five years of service before the date of retirement, whichever is earlier, the Head of Office in consultation with the Accounts Officer shall, in accordance with the rules for the time being in force, verify the service rendered by such a Government servant determines the qualifying service and

communicate to him, in Form 24, the period of qualifying service so determined.

3. In instant OA, as noted above, the grievance of the applicant is that he has not yet been issued Form No.24. Applicant as per pleadings is going to retire on February, 2021. Taking note of entirety, we are of the view that it would be in interest of justice, if the OA is disposed of at this stage of motion hearing itself, with direction to the respondents to issue Form No. 24. Hence, the OA is disposed of at this admission stage itself by directing the respondents to issue Form No.24 to the applicant within two months from the date of receipt of copy of this order. ”

4. We have also perused the reply filed by the respondents, as also Annexure R-2 i.e. Form No.24 Certificate issued under Rule 32(1) of CCS (Pension) Rules, 1972. At this stage, we are satisfied with the compliance made by the respondents. If the applicant is aggrieved by the correctness of the Form No.24 issued on 06.08.2020, it would be appropriate for him to take appropriate steps available to him.

5. In view of the above, the Contempt Petition dropped. Notice issued to the respondents stand discharged.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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